

ऋषभ कपूर
RISHABH KAPOOR
महानगर दण्डाधिकारी-03
Metropolitan Magistrate-03
केन्द्रीय जिला कमरा नं. 150
Central District, Room No. 150
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Sanjaat Jain Vs. Pahuni Jain & Ors. (Application for early hearing)

13.07.2020

Present: Mr. Shri Singh, Ld. Counsel for applicant (through VCC over Cisco Webex)

Matter is heard through VCC over CISCO Webex Application at 1:01 PM.

The present urgent application was filed on behalf of the applicant on email id of this court on 10.07.2020. Same is taken up for hearing through VCC in view of Circular No. 6797-6899/CMM/Central/DR/2020 dated 29.06.2020.

This order shall dispose off application seeking early hearing of the case titled as **Sanjaat Jain Vs. Pahuni Jain & Ors.**, which is fixed for arguments on application u/s 156(3) Cr.PC. on 01.09.2020.

Ld. Counsel for the applicant submits that application u/s 156(3) Cr.PC. moved by applicant, is pending adjudication since last 2 years. It is further submitted that the matter was taken up for hearing through VCC on 01.07.2020, but on said date, the hearing could not be conducted as counsel for applicant was not having the scanned copy of case brief with him nor he could requisition the same from his office, as he is stated to be residing in Noida, U.P, which is having a restricted movement on account of present Covid-19 pandemic situation. With these submissions, prayer is made for early hearing of the matter.

In view of aforesaid submissions made by counsel for applicant and also keeping in view the larger interests of justice, prayer of applicant is accepted and case titled as **Sanjaat Jain Vs. Pahuni Jain & Ors.**, which is listed on 01.09.2020, is preponed to 14.07.2020, for purpose already fixed. Earlier date i.e 01.09.2020 stands cancelled.

The hearing of the matter be conducted through VCC through Cisco Webex application on 14.07.2020 at 2:00PM.

Application is accordingly disposed off.

Scanned copy of this order is being sent to Sh. Manoj Kumar (Assistant Ahlmad) through whatsapp/email for transmitting the same to the Counsel for applicant, electronically and also for compliance. Scanned copy of the order be also sent to Computer Branch for uploading on Delhi District Court Website.



(RISHABH KAPOOR)
MM-03 (Central), THC, Delhi
13.07.2020

State Vs. Arvind (Superdari Application.)

FIR No.330/2020

u/s 420/468/471 IPC

PS IP Estate

13.07.2020

Present: Ld. APP for State (through VCC over Cisco Webex)

Sh. Hem Vashisht Ld. Counsel for applicant/accused (through VCC over Cisco Webex)

Ms. Kanchan, Deputy Manager SBI, ACGR Building Branch (through VCC over Cisco Webex)

IO/SI Naveen Kumar (through VCC over Cisco Webex)

Matter is heard through VCC over CISCO Webex Application at 2:13 PM.

In furtherance of directions issued on 07.07.2020, upon service of notice to complainant bank, Ms. Kanchan, Deputy Manager, SBI ACGR Building Branch, has joined the hearing through VCC over Cisco Webex.

Deputy Manager representing complainant bank raises objection qua release of vehicle in question in applicant's favour and seeks time to file reply. She further submits that the copy of application be supplied to her on her email id i.e kanchan.anand1@sbi.co.in.

Request considered and allowed.


Applicant through counsel is directed to transmit the copy of application to the aforementioned email id of Deputy Manager of Complainant bank, electronically, during the course of the day itself

Let reply, if any to the present application be filed by complainant bank, on 16.07.2020 by 12:00 PM through email id of the court i.e mm03centraldistrict.tishazari@gmail.com.

Accordingly, Put up for consideration on 16.07.2020 at 2: 00 PM.

It is clarified that in case the physical functioning of court does not resume, the matter be heard through VCC over Cisco Webex application at scheduled time.

Ld. APP for State, Ld. Counsel for applicant, AR of complainant and IO be joined for hearing of the matter at scheduled time.


13/07/2020.

Scanned copy of this order is being sent to Sh. Manoj Kumar (Assistant Ahlmad) through whatsapp/email for transmitting the same to the Ld. Counsel for applicant, Deputy Manager of complainant and IO, electronically, for compliance.

Scanned copy of the order be also sent to Computer Branch for uploading on Delhi District Court Website.



(RISHABH KAPOOR)
MM-03 (Central), THC, Delhi
13.07.2020

State Vs. Saizi
e-FIR No.012016/2020
PS Rajender Nagar

13.07.2020

Present: Sh. Vakil Ahmad Ld. APP for State (through VCC over Cisco Webex)

Sh. Ajay Goswami Ld. Counsel for applicant/accused (through VCC over Cisco Webex)

IO/ASI Brijender Kumar (through VCC over Cisco Webex)

Matter is heard through VCC over CISCO Webex Application at 12:48 PM.

The present urgent application was filed on behalf of the applicant on email id of this court on 10.07.2020. Same is taken up for hearing through VCC in view of Circular No. 6797-6899/CMM/Central/DR/2020 dated 29.06.2020.

Scanned copy of reply of under the signatures of IO/ASI Brijender Kumar, is received through email id of the court.

This order shall dispose of the application for grant of regular bail u/s 437 Cr.PC., moved on behalf of **applicant/accused Saizi**.

It is averred on behalf of applicant/accused that he has been falsely implicated in the present case. It is further averred that the no recovery has been effected from the applicant/accused. It is further averred that the accused has no involvement in the present case. With these averments, prayer is made for grant of bail to accused.

Ld. APP for the State submits that the accused shall not be released on bail as he is a habitual offender, having previous involvements.

On perusal of the scanned copy of previous conviction/involvement report received along with reply of IO (through email), it emerges that the accused is having previous involvements in certain other cases, involving serious offences. More particularly, the accused has been shown to have complicity in respect of case FIR No. 013358/2020 u/s 379/411 PS Pul Prahlad Pur, case FIR No. 6067/2019 u/s 379 IPC PS Greater Kailash and case FIR No. 1765/2020 u/s 379IPC PS Kalkaji. If that be so, the apprehension of prosecution that if enlarged on bail, he will commit the offences of like nature or will dissuade the material prosecution witnesses, appears to be

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13/07/2020.

well justified.

In such circumstances, this court is of the firm view that no ground for grant of bail is made out to the **accused/applicant Saizi**. Accordingly, the present application deserves dismissal and same is hereby **dismissed**.

Scanned copy of this order is being sent to Sh. Manoj Kumar (Assistant Ahlmad) through whatsapp/email for transmitting the same to the Counsel for applicant/accused, electronically and also for compliance.

Scanned copy of the order be also sent to Computer Branch for uploading on Delhi District Court Website.



(RISHABH KAPOOR)

MM-03 (Central), THC, Delhi

13.07.2020